

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH**

(IB)152(PB)/2017

**IN THE MATTER OF:**

**M/s Macro Leafin Pvt. Ltd.  
Vs**

.... **APPLICANT / PETITIONER**

**M/s Arrow Resources Ltd.**

.... **RESPONDENT**

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 17.08.2017**

**Coram:**

**R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**For the APPLICANT / PETITIONER** :- Mr. Pulkit Deora, Advocate

**For the RESPONDENT** :-

**ORDER**

Learned Counsel for the petitioner is present. It is represented by the Learned counsel for the petitioner that a better affidavit of Insolvency Resolution Professional will be filed in compliance with the regulation 3 of Insolvency & Bankruptcy Board of India. Insolvency Resolution Process by tomorrow.

Let the matter be posted on 21<sup>st</sup> August 2017 for further consideration.

sd/-  
**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**